

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2217
ANSWERED ON:06.12.2012
DEFAULT IN PAYMENT OF UNSCHEDULED INTERCHANGE CHARGES
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Will the Minister of POWER be pleased to state:

- (a) whether some State Governments are defaulting in payment of the unscheduled interchange charges for overdrawal of power which was to the tune of Crores of rupees at the end of May 2012;
- (b) if so, the details thereof;
- (c) the details of defaulting in payment of the unscheduled interchange charges by State Governments during the last three years and the current year; and
- (d) the reaction of the Union Government thereto?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d) : As on May 31, 2012, Rs.1958.46 crore of Unscheduled Interchange (UI) charges was outstanding against the States. The State-wise details of the outstanding UI charges during the last three years, on May 31, 2012 and in the current year on October 31, 2012 are enclosed at Annex.

The status of UI payment by various constituents is regularly discussed and monitored by the Regional Power Committees (RPCs). The defaulting States/UTs are persuaded in RPC forum to liquidate the outstanding UI charges at the earliest. The default in payment of UI charges is regularly monitored by CERC also on monthly basis. Several suo-motu proceedings have been initiated by CERC against defaulting States/UTs for non-liquidation of outstanding UI charges and in many cases penalties have also been imposed.